
(2020) 08 P&H CK 0031

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No. 11888 Of 2020

Sadhu Singh And Others

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 14-08-2020

Acts Referred:

Citation : (2020) 08 P&H CK 0031

Hon'ble Judges : Amol Rattan Singh, J

Bench : Single Bench

Advocate : Preetwinder Singh Dhaliwal, Ayush Sarna

Final Decision : Disposed Of

Judgement

Amol Rattan Singh, J

All cases listed today have been taken up for hearing by way of video conferencing because of the situation existing due to the Covid-19 pandemic.

By this petition, the petitioners seek issuance of a writ in the nature of 'certiorari', quashing the letter dated 08.07.2020 (Annexure P-5), issued by

respondent no.2 and the seniority list Annexure P-2, contending that they are ULTRA VIRES Articles 14 and 16 of the Constitution of India.

This petition is disposed of with a direction to the competent authority amongst the respondents, i.e. either respondent no.1 or respondent no.2,

whosoever is competent, to hear the grievance of the petitioners and thereafter pass a speaking order on such grievance; and in the meanwhile,

promotions shall be made strictly as per the reservation roster, that is to say, no person shall be promoted in excess of the quota in each particular

category.

It is, however, clarified that if a person from a reserved category is eligible for

promotion in the general category on the basis of the combined seniority in the cadre itself (including reserved categories), naturally such reserved category candidates would be promoted as per such seniority, even on general category posts.

The speaking order to be passed shall be passed within a period of 4 months from the date of receipt of a certified copy of this order.

Disposed of as such.